

Assistance to State

2060. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the norms laid down by the Planning Commission for giving Central assistance to various State Under the Plan expenditure;

(b) whether the Planning Commission makes specific allotment to uttaranchal;

(c) if so, whether the allocation has been made according to the norms; and

(d) if so, the allocations made during the last three years for uttaranchal and Himachal ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) The Central Government helps the State Government in financing their development plans by providing central assistance under the NDC approved formula. The criteria for allocation of central assistance for non special category States gives weightage to population, per capita income, performance in selected areas and special problems. Distribution of central assistance for special category States for plans is made on the basis of the lump sum amount (about 30%) taken out of the total allocation among the States.

(b) Under Hill Area Development Programme, Planning Commission have been making specific allocation of funds for the eight hill districts of Uttaranchal for its development.

(c) Allocation is made under Hill Area Development Programme wherein weightage of 50% is given to population and

50% to area and these norms have been followed while allocating funds for Uttaranchal also.

(d) Uttaranchal is part of the State of Uttar Pradesh and gets assistance both as flow from State Plan as well as assistance under Hill Area Development Programme. The allocation for 1990-91, 1991-92, 1992-93 are Rs. 330 crores, Rs. 260 crores and Rs. 387.01 crores respectively of which yearly share of special central assistance has been Rs.182.01 crores for all the three years. Himachal Pradesh is a special category State and the allocations/made to the State have been Rs. 360 crores in 1990-91, Rs. 410 crores in 1991-92 and Rs. 486 crores in 1992-93.

Lands of Religious and Charitable Institutions

2061. SHRI P.P. KALIAPERUMAL: Will the PRIME MINISTER be pleased to state:

(a) whether the agricultural lands belonging to religious and charitable institutions are exempted from land ceiling legislation;

(b) whether the Government propose to discard the exemption of agricultural lands of these institutions from the lands ceiling legislation; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT (SHRI RAMESHWAR THAKUR): (a) It was decided in the Chief Ministers' Conference held in July, 1972 that State Governments may, in their discretion, grant exemption to the existing religious, charitable and educational trusts of a public nature. The institutions of trust will not be